

HIGH COURT OF UTTARAKHAND, NAINITAL.

OFFICE MEMORANDUM

No. 63/UHC/Admin.A./2020

Dated: December 26, 2020.

Sub: Publication of Cause Lists.

With a view to bring the cause lists in conformity with provisions of the State Emblem of India (Prohibition of Improper Use) Act, 2005 and to make necessary improvements in the cause lists, Hon'ble High Court is pleased to issue following directions-

1. The National Emblem shall not be printed / displayed on the cause list.
2. In the cause list, the connected cases shall be sub-numbered in accordance with the serial / item number of the main case.

This order shall have immediate effect

Sd/-
Registrar General

No. 5707/UHC/Admin.A./2020

Dated: December 26, 2020.

Copy to Followings for information and needful

1. P.P.S. to Hon'ble the Chief Justice for placing copy of this Office Memorandum before His Lordship.
2. P.S./P.A. to the Hon'ble Judges, for placing copy of the Office Memorandum before Their Lordships.
3. Advocate General, Uttarakhand.
4. Chief Standing Counsel/Government Advocate, Uttarakhand.
5. Assistant Solicitor General, Government of India, Nainital.
6. Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital.
7. President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
8. Secretary Law, Government of Uttarakhand, Dehradun.
9. Member-Secretary, UKSLSA, Nainital.
10. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
11. All the Registrars of the Court.
12. All the Joint Registrars / Deputy Registrars of the Court.
13. All the Assistant Registrar/ Section Officers of the Court.
14. Head Bench Secretary and all the Bench Secretaries.
15. Protocol Officer/ Management Officer of the Court.
16. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish this Office Memorandum in official website of the High Court.
17. Guard file/Notice Board.

(Joint Registrar)